

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 132
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructures Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 03.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. Ankit Singh & Mr Vijay Singh Advs.

For the RP

Mr. Chandra Shekhar Yadav & Mr. Varun Sharma, Advs.

ORDER

CA-312(PB)/2019

Ld. Counsel for the applicant states that the claim made by the applicant stands admitted by the Resolution Professional and nothing survives in this application.

Dismissed as infructuous.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)